

ITEM NO.18

COURT NO.3

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Diary No(s). 15492/2017

(Arising out of impugned final judgment and order dated 12-02-2016 in MFA No. 5874/2011 12-02-2016 in MFA No. 5876/2011 passed by the High Court of Karnataka at Bengaluru)

RANI AND ANR. ETC.

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD. AND ORS.

Respondent(s)

I.A.NO.42709/2017 (Application for c/delay in filing SLP)

Date : 04-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Anand Sanjay M. Nuli, Adv.
Mr. Dharam Singh, Adv.
For M/s. Nuli & Nuli, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
COUT MASTER